

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 2759
TO BE ANSWERED ON 03-01-2018

MEMORANDUM FROM CITIZENS REGARDING AADHAAR

2759. SHRI KALIKESH N. SINGH DEO:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has received any memorandum from citizens asking for their information to be deleted from the Aadhaar database and their Aadhaar cards be cancelled;
- (b) if so, the action taken by the Government in this regard;
- (c) whether a provision has been made for citizens to opt out of the Aadhaar scheme, especially for those not receiving any welfare benefit from the Government;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether fresh consent is sought every time Aadhaar scheme is extended to new schemes, if so, the details thereof and if not, the reasons therefor; and
- (f) whether there is provision to revoke consent from using Aadhaar card for new schemes and if so, the details thereof and if not, the time by which the Government is likely to bring out such a provision?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI ALPHONS KANNANTHANAM)

(a) and (b): All the requests received for deactivation or cancellation from citizens are dealt as per Para 27, 28 and 29 of the Aadhaar (Enrolment & Update) Regulations, 2016. Para 27 of the Aadhaar (Enrolment & Update) Regulations, 2016 makes provision for cancellation of Aadhaar.

(c) and (d): No, Sir. There is no provision in the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 for citizens to opt out of the Aadhaar scheme.

(e) and (f): As per Section 8 of the Aadhaar Act, consent of an individual is obtained before collecting his identity information for the purposes of authentication of the Aadhaar number of an Aadhaar number holder. The identity information of an individual is only used for submission to the Central Identities Data Repository (CIDR) for authentication. Besides, under Section 8(3) of the Aadhaar Act, 2016 read with the Regulation 5 and 6 of the Aadhaar (Authentication) Regulation, 2016 of the said Act, the individual submitting his identity information for authentication, shall be informed of the following details with respect to authentication, namely:-

- (i) The nature of information that may be shared upon authentication;
- (ii) The uses to which the information received during authentication may be put; and
- (iii) Alternatives to submission of identity information.

Unique Identification Authority of India (UIDAI) issues Aadhaar numbers and provides authentication services for establishing identity of the beneficiaries. The usage of Aadhaar for delivery of welfare service, benefits or any other purpose and the extent to which Aadhaar is to be used is determined by the implementing agencies such as State Governments/Central Ministries and other agencies. It is upto the citizen to give consent for any scheme.
